

#### असाधारण

### EXTRAORDINARY

भाग II — खण्ड 1

PART II - Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, MONDAY, OCTOBER 27, 2003/KARTIKA 5, 1925(Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 27th October, 2003/ Kartika 5, 1925 (Saka)

# THE PREVENTION OF TERRORISM (AMENDMENT) ORDINANCE, 2003 NO. 4 OF 2003

Promulgated by the President in the Fifty-fourth Year of the Republic of India.

An Ordinance to amend the Prevention of Terrorism Act, 2002.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:-

1. (1) This Ordinance may be called the Prevention of Terrorism (Amendment) Ordinance, 2003.

Short title and commencement.

(2) It shall come into force at once.

Amendment of section 60

2. In section 60 of the Prevention of Terrorism Act, 2002, after sub- 15 of 2002. section (3), the following sub-sections shall be inserted, namely:-

- "(4) Without prejudice to the other provisions of this Act, any Review Committee constituted under sub-section (1) shall, on an application by any aggrieved person, review whether there is a prima facie case for proceeding against the accused under this Act and issue directions accordingly.
  - (5) Any direction issued under sub-section (4),-
  - (i) by the Review Committee constituted by the Central Government shall be binding on the Central Government, the State Government and the police officer investigating the offence;
  - (ii) by the Review Committee constituted by the State Government shall be binding on the State Government and the police officer investigating the offence.
- (6) Where the reviews under sub-section (4) relating to the same offence under this Act, have been made by a Review Committee constituted by the Central Government and a Review Committee constituted by the State Government, under sub-section (1), any direction issued by the Review Committee constituted by the Central Government shall preyail.".

A.P.J. ABDUL KALAM. President.

T.K. VISWANATHAN. Secy. to the Govt. of India.